CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

O.A. No.60/871/2020 Date of decision: 16.11.2020

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CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).

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Kanwaljit Kaur, W/o Satinderjit Singh, aged about 57 years, R/o House No.1334, Sector-68, Mohali, working as Headmistress Government High School, Sector-47 A, Chandigarh (Group B).

...APPLICANT

BY: SH. PAWANDEEP SINGH, COUNSEL FOR THE APPLICANT.

VERSUS

- Chandigarh Administration through Education Secretary, Department of Education, Chandigarh Secretariat, U.T. Sector-9, Chandigarh-160017.
- 2. Director School Education, Chandigarh Administration, UT Secretariat, Sector-9, Chandigarh-160017.
- 3. Registrar Education for Education Secretary, Chandigarh Administration, UT Secretariat, Sector-9, Chandigarh-160017.
- 4. District Education Officer, Chandigarh Administration, District Education Office, Sector-19, Chandigarh-160019.

...RESPONDENTS



BY: SH. ARVIND MOUDGIL, COUNSEL FOR THE RESPONDENTS.

ORDER (Oral)



AJANTA DAYALAN, MEMBER (A):-

- 1. Heard.
- 2. Counsel for the applicant stated that applicant is Head Mistress in Govt. High School, Sector-47, Chandigarh, and due to retire on attaining the age of 58 years on 31.12.2020. He stated that as per Policy, extension in service beyond the age of superannuation is being considered as per instructions dated 25.04.2020 (Annexure P-15), which are being adopted and followed by U.T. Chandigarh as well.
- 3. He also stated that the applicant has made a representation to the department seeking extension in service on 05.06.2020 (Annexure P-7) followed by reminders on 15.09.2020 and 06.10.2020 (Annexures P-8 and P-9). However, no decision has been conveyed thereon to the applicant.
- 4. Counsel for the applicant stated that he will be satisfied in case directions are issued to the department to take a decision on the representation made by the applicant in a time bound manner.
- 5. Issue notice to the respondents.

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6. Sh. Arvind Moudgil, Advocate, appears and accepts notice

on behalf of the respondents, on the direction of the

Court.

7. He has no reservation regarding prayer of the applicant's

counsel.

8. In view of the above, I direct the competent authority

amongst the respondents to take a decision on

representation dated 05.06.2020 (Annexure P-7) with

reminders on 15.09.2020 and 06.10.2020 (Annexures P-

8 and P-9), within a period of four weeks from the date of

receipt of a certified copy of this order. Decision so taken

be conveyed to the applicant.

9. O.A. is disposed of accordingly.

10. Needless to mention that the Bench has not expressed

any opinion on the merits of the case.

(AJANTA DAYALAN) MEMBER (A)

Date: 16.11.2020. Place: Chandigarh.

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